

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III**

Item No. 331
IA-5773/2022
In
IB-11(ND)/2022

IN THE MATTER OF:

Rudra Buildwell Constructions Pvt Ltd
Vs
PSA Impex Pvt. Ltd.

.....APPLICANT/PETITIONER

.....RESPONDENT

SECTION

U/s 9 of IBC, 2016

Order delivered on 02.05.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Abhishek Anand, Mr. Karan Kohli,
Ms. Jasleen Singh Sandha (Advs.)

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)
ORDER**

IA-5773/2022:-

One week time granted to the Applicant to file/bring on record the proof and affidavit of service as directed by order dated 04.04.2024. The reply affidavit shall be filed by the Respondent within one week from today.

List the matter on **21.05.2024**.

Sd/-

**(ATUL CHATURVEDI)
MEMBER (TECHNICAL)**

Sd/-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**